

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-1138(ND)2018

CORAM:

PRESENT: DR. V. K. SUBBURAJ
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.02.2019**

**NAME OF THE COMPANY: M/s R J Packwells Pvt. Ltd. V/s. Nibula Print
and Pack Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	Present for the Petitioner:	Mr. Vinod Chaurasia, CA		
		Mr. Shailendra Singh, Advocate for IRP-		
		Mr. Ashok Kriplani		

Present for the Respondent: None

ORDER

It is submitted that the Local Commission was executed in terms of the previous order. The possession of the factory premises has been taken over along with the available books of accounts. The inventory has been made of the articles seized by the RP in this case.

Ld. Counsel appearing for the RP submits that the application under Section 19(2) of the Code is still pending. Ex-Directors are not cooperating in providing the bank accounts and other details. Notice of this application CA 443/2019 has been effected on the Ex-Directors in terms of the affidavit of service.

In view of their non-cooperation, Bailable Warrants be issued in the sum of Rs. 20,000/- returnable on 18th February, 2019. Let residence address as well as other address be communicated for issuance of the Bailable Warrants to the concerned police station. Dasti.


(Sapna)

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A status report has been filed by the RP. As per the COC convened on 15th January, 2019, a resolution has been passed confirming the appointment of the RP, Mr. Ashok Kriplani. His consent in Form AA and Certificate of empanelment are on record. In view of the recommendation, and that he is not disqualified. This Bench confirms his appointment as the RP. Let steps be taken by him towards the CIR process.



(V. K. Subburaj)
Member (T)



(Ina Malhotra)
Member (J)